

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

FROM - 'D'  
REJECTION ORDER  
[See Rule 4(2)]

No. RTIA/DR-HCIND/3046

Indore, dated 20/11/2014

From,

The Dy. Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore

To,

Shri Amil Parwaj Quazi Saifuddin Farooqui,  
200C/43, High Security Section,  
Central jail, Ahmedabad.  
**Through** - Dy. Superintendent,  
Ahmedabad Central Prison,  
Ahmedabad -380 027(Gujarat).

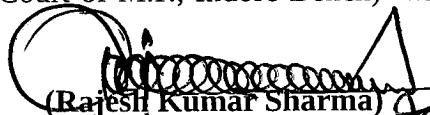
Please refer to your application No. NIL dated 10/10/2014 forwarded by Dy. Supdt. Ahmedabad Central Prison, Ahmedabad(Gujarat), inwards in this office on 13/11/2014 and registered at our I.D. No. 43/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information can not be supplied due to the following reasons:-

**Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, ibid a citizen/applicant is required to pay fee of Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph(in original) of the applicant on Form 'A' and you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.**

**Moreover, the information as asked for, by you is not related to affairs of this Bench Registry and therefore you are requested to apply before competent authority for acquiring the information.**

**This is to be noted here that letter No. ACP/VTP/5562/14 dated 06/09/2014 reported to be sent by you through Dy. Supdt. Central Jail Ahmedabad is not received in this Bench Registry till date as per office report.**

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

  
(Rajesh Kumar Sharma)  
Deputy Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore